

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

CA No. 1106/2019, IA Nos. 205/2023
206/2023, 207/2023, 208/2023,
209/2023, 210/2023, 211/2023
In
CP (IB) No. 46/Chd/PB/2028
(Admitted)

IN THE MATTER OF:

Oriental Bank of Commerce ...Petitioner/ Financial Creditor

Vs.

J.R. Agrotech Pvt. Ltd. ...Respondent/ Corporate Debtor

Under Section: 7, 31, 45(1) r/w 44(1) and 60(5) IBC, 2016

Order delivered on 08.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in, CA No. 1106/2019,
IA Nos. 205/2023, 206/2023, 207/2023 : Mr. Krishan Vrind Jain, PCA

For the Resolution Professional : Mr. Karan Kohli, Advocate
Mr. Mohit Chawla, RP in person

For the applicant in IA Nos. 208/2023, : Ms. Ramneek Kaur Mann, Advocate
209/2023, 210/2023, 211/2023

ORDER

It is stated by learned counsel for the Resolution Professional Mr. Karan Kohli that an application bearing IA No. 925/2024 was filed for early hearing but the same has been adjourned to 28.05.2024. Since, there is direction from the Hon'ble NCLAT vide order dated 01.02.2024 to revive and decide CA No. 1106/2019 in accordance

with law expeditiously, therefore, this CA No. 1106/2019 along with other IAs which are listed for today are adjourned to a shorter date and the application for early hearing i.e. IA No. 925/2024 is preponed for today and **disposed of according**.

In view of the order dated 01.02.2024 passed by Hon'ble NCLAT, CA No. 1106/2019 along with other IAs be listed before the regular Bench for arguments on 14.05.2024 in supplementary list.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM